



**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**  
ORIGINAL APPLICATION No. 46 of 2025 (WZ)

**IN THE MATTER OF:**

DIKSHAY DATTU PHADTE & ANR.	...APPLICANTS
VERSUS	
GOA COASTAL ZONE MANAGEMENT AUTHORITY & OTHERS	...RESPONDENTS

**ADDITIONAL AFFIDAVIT OF APPLICANT**

MOST RESPECTFULLY SHOWETH:

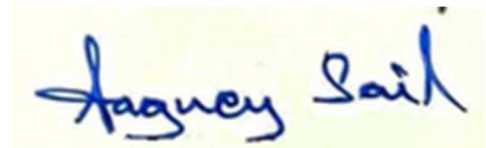
1. That the above-mentioned Original Application is pending adjudication before this Hon'ble Tribunal.
2. That the Applicants have come to know that the six jetties i.e. Respondent No.8- Oceannaire Jetty, Respondent No.9- Funcruise Jetty, Respondent No.10- Salis Fernandes Jetty, Respondent No.11- Jubert Jetty, Respondent No.12- Dharma Jetty and Respondent No.14- Champion Jetty continue to operate till date despite of the orders passed by this Hon'ble Tribunal dated 12.11.2025. The Applicants submit pictures taken yesterday i.e. on 03.04.2026 showing the six jetties to be in operation. True and correct copies of the pictures taken on 03.06.2026

showing the six jetties to be in operation are hereto marked and annexed as **ANNEXURE – A6.**

3. That it is pertinent to mention that the Applicants had pointed out this fact of these six jetties being in operation despite sealing orders passed by GCZMA during the 511<sup>th</sup> meeting of GCZMA held on 05.05.2026. Unfortunately, no immediate action was taken by GCZMA which simply sought compliance of its sealing orders and posted the matter after two months on 07.07.2026. A true and correct copy of the relevant extracts of the minutes of the 511<sup>th</sup> GCZMA meeting held on 05.05.2026 is hereto marked and annexed as **ANNEXURE – A7.**
4. That the present additional affidavit is bona fide and made in the interests of justice.

APPLICANTS

THROUGH



AAGNEY SAIL

ADVOCATE FOR THE APPLICANTS

A-36, Rama Life City, Uslapur,  
Bilaspur, Chhattisgarh – 495003.

Ph. +91.9810076618.

Email: aagneysail@gmail.com

Filed on: 04.06.2026

Place: Goa.



**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**  
ORIGINAL APPLICATION No. 46 of 2025 (WZ)

**IN THE MATTER OF:**

DIKSHAY DATTU PHADTE & ANR. ...APPLICANTS

VERSUS

GOA COASTAL ZONE MANAGEMENT  
AUTHORITY & OTHERS

...RESPONDENTS

**AFFIDAVIT**

I, Dikshay Dattu Phadte, S/o Dattu Phadte, aged about 31 years, R/o H. No. 169, A/1, Ecoxim Bhatan, Salvador Do Mundo, North Goa District, Goa - 403101, do hereby solemnly state and affirm that:

1. That I am the above-mentioned Applicant No. 1 and I am aware of the present case and as such am competent to swear this affidavit on my behalf and also on behalf of the other Applicant.
2. That I have understood the accompanying Additional Affidavit which has been drafted on my instructions and its content read over and explained to me. I say that the facts stated therein are true to my knowledge, belief and legal advice which I believe to be true.
3. That the Annexure A6 to A of the additional affidavit are true and correct copies of their respective originals.

  
**DEPONENT**

**VERIFICATION:**

Verified that the contents of paragraph 1 to 3 of my above affidavit which have been read over and explained to me in the vernacular are true to my knowledge & belief, no part of it is false and nothing material has been concealed therefrom.

Verified on 3<sup>rd</sup> of June, 2026 at Anjuna Beach, Goa



  
**DEPONENT**

Identified by Aadhaar No:  
7538 6871 5853

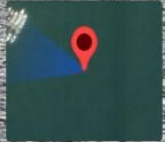
EXECUTED BEFORE ME  
WHICH I ATTEST



Mrs. SUHASINI S. GOENCAR  
NOTARY AT ANJUNA BARDEZ GOA  
STATE OF GOA - INDIA

Reg No: 312/26  
Dt: 03/06/2026.






**Panaji, Goa, India** 🇮🇳  
Calangute Mapusa Road, Bardez, Panaji, Goa 403731, India  
Lat 15.506784, Long 73.843805  
Wednesday, 03/06/2026 07:06 PM GMT+05:30  
Note : Captured by GPS Map Camera


GPS Map Camera

Respondent No.8- Oceannaire Jetty




 GPS Map Camera




**Penha De Franca,Goa,India**   
 Calangute Mapusa Road, Bardez, Penha De Franca, Goa  
 403731, India  
 Lat 15.514174, Long 73.844916  
 Wednesday, 03/06/2026 06:33 PM GMT+05:30  
 Note : Captured by GPS Map Camera

Respondent No.9- Funcruise Jetty



 GPS Map Camera



**Penha De Franca,Goa,India** 

Calangute Mapusa Road, Bardez, Penha De Franca, Goa  
403731, India

Lat 15.513819, Long 73.844511

Wednesday, 03/06/2026 06:34 PM GMT+05:30

Note : Captured by GPS Map Camera

Respondent No.10- Salis Fernandes Jetty



GPS Map Camera



**Penha De Franca, Goa, India** 🇮🇳

Calangute Mapusa Road, Bardez, Penha De Franca, Goa  
403731, India


Lat 15.514174, Long 73.844916

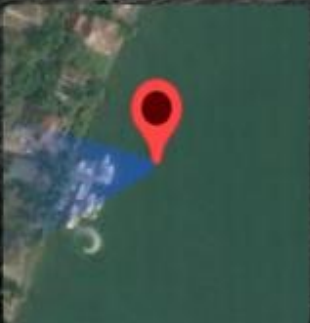
Wednesday, 03/06/2026 06:33 PM GMT+05:30

Note : Captured by GPS Map Camera

Respondent No.11- Jubert Jetty



 GPS Map Camera



**Penha De Franca, Goa, India** 

Calangute Mapusa Road, Bardez, Penha De Franca, Goa  
403731, India

Lat 15.516268, Long 73.846043

Wednesday, 03/06/2026 06:29 PM GMT+05:30


Note : Captured by GPS Map Camera

Respondent No.12- Dharma Jetty



GPS Map Camera



**North Goa, Goa, India** 

Calangute Mapusa Road, Tiswadi, North Goa, Goa 403731, India

Lat 15.509654, Long 73.876397

Wednesday, 03/06/2026 06:50 PM GMT+05:30

Note : Captured by GPS Map Camera

MINUTES FOR THE 511<sup>th</sup> MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 05/05/2026 at 3.00 P.M. ONWARDS IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO-PANAJI-GOA.

The 511<sup>th</sup> Meeting of the Goa Coastal Zone Management Authority (Environment), on 05/05/2026 at 03.00 p.m. in the Conference Hall, fourth floor, Patto-Panaji –Goa.

The following members were present for the meeting 05/05/2026:

1. Secretary, Environment & Climate Change /Chairman (GCZMA)
2. Representative of the Principal Conservator of Forest.
3. Representative on behalf of Chief Engineer, WRD, Panaji Goa.
4. Representative of Directorate of Settlement and Land Records
5. Representative of Goa State Pollution Control Board
6. Ganesh Velip, Expert Member, (GCZMA)
7. Dr Sushant S Naik, Expert Member, (GCZMA)
8. Harshada Gauns, Expert Member, (GCZMA)
9. Director, Environment & Climate Change / Member Secretary, (GCZMA)

The Minutes of the previous meeting was discussed and approved by all the Members present.

#### Item No. 1

##### Case No. 1.1 NGT Direction

To decide on the representation from Dikshay D Phadte and Ajit C Colvalkar and directions from the NGT in OA 46/2025 with regards to Champions Yacht Club Pvt. Ltd., Champion Jetty

**Background:** The office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

That Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

Based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site Inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.



Upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Champions Yacht Club Pvt. Ltd., Champion Jetty.	Temporary Floating pontoon jetty The Jetty was not Operational during the time of Inspection Vessels were parked Illegally constructed ground structure	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

That the Authority conducted a Site Inspection and noted the violations and issued a Show Cause Notice to the alleged violators with the directions to file their reply and remain present for the personal hearing on 24/03/2026 at 3.00p.m.

The matter was taken up in the 498<sup>th</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant and files Letter of Authority. Respondent absent. The Authority's Decision: The Authority noted that the Respondent is absent and granted an opportunity to file his reply before the next date. Posted the matter for reply on 07/04/2026 at 3.00p.m.

The matter was taken up in the 502<sup>nd</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant. Respondent absent. Decision: The Authority noted that since the Respondent is absent fresh personal hearing notice be issued. Posted the matter for reply on 05/05/2026 at 3.00p.m.

**Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant Respondent absent. Mr Sirsaikar alleges that the Jetty is still not sealed inspite of the order.**

**Decision: The Authority directed that the compliance be sought from the Deputy Collector with regards to sealed order issued. Personal Hearing notice be pasted on the conspicuous part of the structure. Posted the matter on 07/07/2026 at 3.00p.m.**

#### Case No. 1.2 NGT Direction

**To decide on the representation from Dikshay D Phadte and Ajit C Colvalkar and directions from the NGT in OA 46/2025 with regards to Smt. Maria Prudencia Luis Dias Fernandes, M/s Dharma Jetty**

**BACKGROUND:** The office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

That Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this

Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

Based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site Inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

Upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Smt. Maria Prudencia Luis Dias Fernandes, M/s Dharma Jetty	Temporary Floating pontoon jetty T Shaped jetty of floating pontoons with MS Tube entrance -The Jetty was operational during the time of Inspection. Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

That the Authority conducted a Site Inspection and noted the violations and issued a Show Cause Notice to the alleged violators with the directions to file their reply and remain present for the personal hearing on 24/03/2026 at 3.00p.m.

The matter was taken up in the 498<sup>th</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant and files Letter of Authority. Respondent Dharma Bhosle present and filed his reply. The Authority's Decision: The Authority noted that the Respondent Dharma is not the owner of the property, he is directed to intimate the Owner Mrs Maria Prudencia Luis Dias Fernandes to file her reply. Party directed to file her reply before the next date. Posted the matter for reply on 07/04/2026 at 3.00p.m.

The matter was taken up in the 502<sup>nd</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant. The Respondent Mr Dharma Bhosle present and assures that he runs the jetty. He undertakes to remove all the illegalities observed. Maria Prudencia L D Fernandes has also filed her say in the matter. The Authority's Decision: The Authority noted that since the Respondent has assured that he would remove the violations and clear the illegalities the Authority decided to deseal the property only for the purpose of clearing the site. Further, the Authority directs that no commercial activities should carried out at the site. Posted the matter for compliance on 05/05/2026 at 3.00p.m.

**Proceeding:** Mr Jaiprakash Sirsaikar present on behalf of the Complainant Respondent Dharma Bhosle present and stated that the premises is still not desealed as such he could not carry out compliance / removal of violation. Respondent requested for 07 days to comply after desealing. Respondent assures that no work will go on during desealing.

**Decision:** The Authority directed that the compliance be sought from the Deputy Collector with regards to sealed order issued. The Authority granted time and directed that desealing is ordered only for the purpose of complying with the demolition process, further during the desealing period the Respondent is directed not to carry out operation work of any form.

**Respondent is directed to file compliance with photograph. Posted the matter on 07/07/2026 at 3.00p.m.**

**Case No. 1.3 NGT Direction**

**To decide on the representation from Dikshay D Phadte and Ajit C Colvalkar and directions from the NGT in OA 46/2025 with regards to Mr. Jerry Fernandes Ms Jubert Jetty**

Background: The office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

That Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

Based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Apl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

Upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Mr. Jerry Fernandes Ms Jubert Jetty	Temporary jetty L Shaped temporary floating pontoon jetty- the jetty was operational during the time of inspection. Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

That the Authority conducted a Site Inspection and noted the violations and issued a Show Cause Notice to the alleged violators with the directions to file their reply and remain present for the personal hearing on 24/03/2026 at 3.00p.m.

The matter was taken up in the 498<sup>th</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant and files Letter of Authority. Respondent absent. The Authority's Decision: The Authority noted that the Respondent is absent and granted an opportunity to file his reply before the next date. Posted the matter for reply on 07/04/2026 at 3.00p.m.

The matter was taken up in the 502<sup>nd</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant. Respondent absent. Notice has returned with an endorsement as, "No such person is available in the address". The Authority's Decision: The Authority noted that since the Respondent is absent fresh personal hearing notice be issued. Posted the matter for reply on 05/05/2026 at 3.00p.m.

**Proceeding:** Mr Jaiprakash Sirsaikar present on behalf of the Complainant  
**Respondent absent.**

**Decision:** The Authority directed that the compliance be sought from the Deputy Collector with regards to sealing order issued. Personal Hearing notice be pasted on the conspicuous part of the structure. Posted the matter on 07/07/2026 at 3.00p.m.

**Case No. 1.4 NGT Direction**

**To decide on the representation from Dikshay D Phadte and Ajit C Colvalkar and directions from the NGT in OA 46/2025 with regards to Mr. Salis Francisco Fernandes C/o Salid Fernandes Jetty**

Background The office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

That Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

Based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site Inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

Upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Mr. Salis Francisco Fernandes C/o Salid Fernandes Jetty	Temporary jetty L Shaped temporary floating pontoon jetty. The Jetty was Operational during the time of Inspection. Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

That the Authority conducted a Site Inspection and noted the violations and issued a Show Cause Notice to the alleged violators with the directions to file their reply and remain present for the personal hearing on 24/03/2026 at 3.00p.m.

The matter was taken up in the 498<sup>th</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant and files Letter of Authority. Respondent absent. The Authority's Decision: The Authority noted that the Respondent is absent and granted an opportunity to file his reply before the next date. Posted the matter for reply on 07/04/2026 at 3.00p.m.

The matter was taken up in the 502<sup>nd</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant. Respondent absent. Notice has returned with an endorsement as, "Unclaimed". The Authority's Decision: The Authority noted that since the Respondent is absent fresh personal hearing notice be issued. Posted the matter for reply on 05/05/2026 at 3.00p.m.

**Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant Respondent absent. Mr Sirsaikar alleges that the Jetty is still not sealed inspite of the order.**

**Decision: The Authority directed that the compliance be sought from the Deputy Collector with regards to sealing order issued. Personal Hearing notice be pasted on the conspicuous part of the structure. The Authority decided Posted the matter on 07/07/2026 at 3.00p.m.**

**Case No. 1.5 NGT Direction**

**To decide on the representation from Dikshay D Phadte and Ajit C Colvalkar and directions from the NGT in OA 46/2025 with regards to Shantam Holdings India Pvt. Ltd., M/s Funcruise Jetty**

Background The office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

That Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

Based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site Inspection.

Upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Shantam Holdings India Pvt. Ltd., M/s Funcruise Jetty	Temporary Floating pontoon jetty T Shaped jetty of floating pontoons with MS Tube entrance. Jetty was Operational during the time of Inspection. Vessels were parked.	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

That the Authority conducted a Site Inspection and noted the violations and issued a Show Cause Notice to the alleged violators with the directions to file their reply and remain present for the personal hearing on 24/03/2026 at 3.00p.m.

The matter was taken up in the 498<sup>th</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant and files Letter of Authority. Adv S Malkarnekar present for the Respondent and stated that he has all the valid licences for running the Jetty. He stated that reply is already filed that he has permission from all the Authorities. That he had applied at the GCZMA in the year 2022 however, GCZMA has not issued the permission. Adv prayed that if the case could be considered and regularized. The Authority's Decision: The Authority posted the matter for clarification on compliance on 07/04/2026 at 3.00p.m.

The matter was taken up in the 502<sup>nd</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant. Adv S Malkarnekar present for the Respondent and stated that he will remove the violations. Adv requested the property be desealed into to remove the violations. The Authority's Decision: The Authority noted that since the Respondent has assured that he would remove the violations and clear the illegalities the Authority decided to desal the property only for the purpose of clearing the site. Further, the Authority directs that no commercial activities should carried out at the site. Posted the matter for compliance on 05/05/2026 at 3.00p.m.

**Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant Respondent present and stated that the premises is still not desealed as such he could not carry out compliance / removal of violation. Respondent requested for 07 days to comply after desealing. Respondent assures that no work will go on during desealing.**

**Decision: The Authority directed that the compliance be sought from the Deputy Collector with regards to sealing order issued. The Authority granted time and directed that desealing is ordered only for the purpose of complying with the demolition process, further during the desealing period the Respondent is directed not to carry out operation work of any form. Respondent is directed to file compliance with photograph. Posted the matter on 07/07/2026 at 3.00p.m.**

**Case No. 1.6 NGT Direction**

**To decide on the representation from Dikshay D Phadte and Ajit C Colvalkar and directions from the NGT in OA 46/2025 with regards to Mrs. Stephania Frois, M/s Oceannaire Jetty**

**Background** The office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

That Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

Based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site Inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

Upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Mrs. Stephania Frois, M/s Oceannaire Jetty	Temporary Floating pontoon jetty I Shaped jetty- Operational during the time of Inspection Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

That the Authority conducted a Site Inspection and noted the violations and issued a Show Cause Notice to the alleged violators with the directions to file their reply and remain present for the personal hearing on 24/03/2026 at 3.00p.m.

The matter was taken up in the 498<sup>th</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant and files Letter of Authority. Adv Varun present for the Respondent. And stated that he has all the valid licences for running the Jetty. He stated that reply is already filed. The Authority's Decision: The Authority heard the party and directed that a copy of the reply be furnished to the Complainant. Complainant is directed to file his rejoinder Posted the matter for rejoinder and arguments on 07/04/2026 at 3.00p.m.

The matter was taken up in the 502<sup>nd</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant. Adv Varun present for the Respondent and filed his reply along with documents. Copy of the reply furnished to the Complainant. Further, the complainant sought for time to file rejoinder. The Authority's Decision: The Authority granted time and directed the Complainant to file rejoinder and furnish a copy to the Respondent in advance before the next date. Posted the matter on 05/05/2026 at 3.00p.m.

**Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant Adv Varun present for the Respondent and stated that he has the permission and the same is valid. Adv stated that his reply along with documents are on record. However he files a rejoinder. Copy of the same given to the Complainant.**

**Decision: The Authority posted the matter for arguments on 07/07/2026 at 3.00p.m.**

**Case No. 1.7**

**To decide on the application from Mrs Stephania Frois M/s Oceanary Jetty regarding desealing of the Jetty.**

**Background:** In a petition filed before the Hon'ble NGT by Dikshay Phadte the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) directed to

give details of nine jetties in Mandovi river from Britona to Ecoxim and in other CRZ areas of tidally influenced water bodies in the State of Goa.

Further, the Hon'ble NGT vide order dated 22/01/2026 has directed that, ".....4. *We fail to understand as to how this may be treated as compliance to our order of 12.11.2025 by which we have directed the GCZMA to proceed against the above jetties which were said to be operating without any valid permission. They ought to have been immediately stopped to operate instead of that only show-cause notices have been issued granting them additional long time to operate illegally taking the shelter of necessary procedure of issuing show-cause notice. We do not deny that procedure of opportunity of hearing should not be adopted but the first and foremost thing was their operations ought to have been stopped forthwith. Therefore, we direct the GCZMA to ensure that these jetties are no longer allowed to operate till they obtain valid permission, with immediate effect, failing which we will be left with no option but to impose financial penalty on the GCZMA.*

The Deputy Collector and SDM of Bardez was directed to immediately seal all the jetties that are operating without obtaining valid permission and as mentioned in the SCN enclosed with this Order and further ensure that these jetties are no longer allowed to operate till they obtain valid permission. Submit the Compliance report to this Authority within 48 hours.

The Authority moved an application for de-sealing of the Jetties were carried out upon the direction of the Hon'ble NGT.

The matter was taken up in the 498<sup>th</sup> GCZMA Meeting the Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant and files Letter of Authority. Adv Varun present for the Respondent. And stated that he moved an application for desealing of the property. Adv stated that he has all the valid licences for running the Jetty. The Authority's Decision: The Authority heard the party and directed that a copy of the Application be furnished to the Complainant. Complainant is directed to file his reply on desealing application Posted the matter for reply and arguments on 07/04/2026 at 3.00p.m.

The matter was taken up in the 502<sup>nd</sup> GCZMA Meeting the Proceeding Mr Jaiprakash Sirsaikar present on behalf of the Complainant. Adv Varun present for the Respondent. The Authority's Decision: The Authority posted the matter on 05/05/2026 at 3.00p.m.

**Proceeding: Mr Jaiprakash Sirsaikar present on behalf of the Complainant Adv Varun present for the Respondent**

**Decision: The Authority decided to club this application with the Show Cause Notice and hear both the matters together. Posted the matter on 07/07/2026 at 3.00p.m. for arguments.**

**Case No. 1.8                      NGT Remand**

**PRASAD BETHKAR, SUSHMA BETHKAR AND SADNA BETHKAR**

**Background:** a complaint letter dated 22/08/2022 was filed by Ramesh Mazumdar to this Authority regarding illegal construction of structure on sea shore of Anjuna beach by AugustaD'souza. A Writ Petition bearing no.2148/2022 (f) was filed by the Ramesh Mazumdar interalia stating inaction on part various authorities on his complaint regarding said illegal construction.





Aagney Sail &lt;aagneysail@gmail.com&gt;

**ADDITIONAL AFFIDAVIT - OA NO. 46/2025 WZ TITLED AS DIKSHAY DATTU PHADTE & ANR VS. GOA COASTAL ZONE MANAGEMENT AUTHORITY & OTHERS**

Aagney Sail &lt;aagneysail@gmail.com&gt;

Thu, Jun 4, 2026 at 8:33 AM

To: gczma gczma <goacoastalzone@gmail.com>, sujit.kumar@gov.in, secy-moef@nic.in, cpt-port.goa@nic.in, dir-env.goa@nic.in, pccf-fore.goa@gov.in, dcfwnorth-forest.goa@gov.in, Chief Secretary <cs-go@nic.in>, shantamholding@gkboptolab.com, secretarial@championsgroup.com, info@championsyachtclub.com, shubham priolkar <shubhpri@yahoo.co.in>, shubham priolkar <shubhpri@gmail.com>, hr@shivsamarth.com, Pushkal Mishra <pushkalm6@gmail.com>, nadkarniyogesh8@gmail.com, Shivshankar Swaminathan <shivshankar.swaminathan@yutilaw.com>, Shankar Swaminathan <shankar@chambers.net.in>, Sagar Malkarnekar <smsmalkarnekar@gmail.com>

To,

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Please find the additional affidavit in the attached file.

Best

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Adv. Aagney Sail.

 **Additional Affidavit - OA 46-2025 - FINAL.pdf**  
3556K